

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

OA No.1891/2013

this the 4th day of September, 2015

**Hon'ble Mr. V.Ajay Kumar, Member (J)
Hon'ble Mr. P.K.Basu, Member (A)**

Shri Madhusudan Kannoja
Deputy Chief Yard Master
Railway Station, Old Delhi Junction

.... Applicant

(By Advocate: Mrs. Meenu Mainee)

VERSUS

Union of India :through

1. General Manager
Northern Railway,
Baroda House
New Delhi
2. Divisional Railway Manager
North Center Railway
Allahabad
3. Division Railway Manager
North Center Railway
Agra Cantt.
4. Divisional Railway Manager
Northern Railway
State Entry Road
New Delhi

.... Respondents.

(By Advocate: Shri Shailender Tiwari)

ORDER (ORAL)

Hon'ble Mr.V.Ajay Kumar, Member (J)

Heard both sides.

2. Mrs. Meenu Mainee, learned counsel appearing for the applicant submits that the applicant was retired from service while working as Deputy Chief Yard Master under the respondent no.4, i.e Divisional Railway Manager, Northern Railway, New Delhi and respondents have not paid the retiral benefits till date.

3. Shri Shailender Tiwari, learned counsel appearing for the respondents submits that service book of the applicant was misplaced. The respondents have now reconstructed the same and they are in the process of releasing retiral benefits of the applicant.

4. In the circumstances, the OA is disposed of without going into the merits of the case by directing the respondents to release the retiral benefits of the applicant within six weeks from the date of receipt of a copy of this order, as per rules. If the respondents fail to pay the retiral benefits of the applicant within the time stipulated, they will be liable to pay the same with the interest of 9%. No costs.

(P.K.BASU)
MEMBER (A)

(V.AJAY KUMAR)
MEMBER (J)

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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

OA No.2513/2013

This the 12th day of December, 2013

**Hon'ble Mr. V.Ajay Kumar, Member (J)
Hon'ble Mr. P.K.Basu, Member (A)**

Shri Paramjeet Singh
Age 27 years
S/o Shri Omkar Singh
VPO – Kotla
District – Mohindergarh
Haryana (123027) Applicant
(By Advocate:Shri Ajesh Luthra)

VERSUS

1. Staff Selection Commission
Through its Chairman
S.S.C.
Block No.12, CGO Complex
Lodhi Road, New Delhi – 3.
2. The Regional Director (NR)
Govt. of India,
Department of Personnel and Training
Staff Selection Commission
Block No.12, CGO Complex
Lodhi Road, New Delhi-3
3. Union of India through
The Secretary
Department of Revenue
Ministry of Finance
Govt. of India
North Block,
New Delhi -1.
4. The Comptroller and Auditor General of India
9, Deen Dayal Upadhyaya Marg,
New Delhi. Respondents.
(By Advocate: Shri S.M.Arif)

ORDER (ORAL)

Hon'ble Mr.V.Ajay Kumar,

It is submitted that the subject matter of this OA is squarely covered by the judgment in OA No.1352/2013 and batch dated 22.11.2013.

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2. Accordingly, this OA is also disposed of in terms of the said common Judgment dated 22.11.2013 in OA No.1352/2013 and batch. No order as to costs.

(P.K.BASU)
MEMBER (A)

(V.AJAY KUMAR)
MEMBER (J)

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